

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION NO. 215 OF 2021 (SZ)**

IN THE MATTER OF:

Thiru. M. Ezhumalai  
Puducherry

Versus

.... Applicant(s)

The District Collector  
Puducherry.

.... Respondents (S)

**REPORT FILED AS PER THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE) DATED 25.10.2021**

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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 215 of 2021 (SZ)**

**REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT AS PER THE ORDER OF THE HON'BLE NGT  
(SZ) DATED 25.10.2021**

In the matter of the O.A. No. 215 of 201 (SZ), the National Green Tribunal, Southern Zone, Chennai vide its Order dated 25/10/2021 has directed the 2<sup>nd</sup> respondent i.e) the Deputy Collector, Villianur to submit a independent report regarding the allegations made in the application and also as to whether the 7<sup>th</sup> respondent's unit is functioning after complying with the norms and regulations if any regarding zoning regulations.

In pursuance of the Order, the respective line Departments as listed below have conducted inspection in the factory M/s Raneko Tech., situated at R. S. No. 23/4 in Uruvaiyar on 23.11.2021 at 3.30 PM.

1. Puducherry Pollution Control Committee.
2. Villianur Commune Panchayat.
3. Joint Chief Inspector of Factories & Boilers.
4. Puducherry Planning Authority.
5. Department of Industries and Commerce.
6. The Tahsildar, Taluk Office, Villianur.

The Observations of the line departments have been briefed below and on the basis of which the independent report of the Sub Collector (Rev) South has been concluded.

Sl. No.	Name of the Department	Observations/Status in respect of the factory M/s Raneko Tech.	Action Taken
1	Puducherry Planning Authority	<p>1. The said site has been earmarked for 'Industry' in the Comprehensive Development Plan for Puducherry - 2036, wherein as per section (9) (III) Industrial Zone, 'Industrial Buildings' are permitted per the Puducherry Building Bye Laws and Zoning Regulations 2012.</p> <p>2. The industry is functioning in an unauthorized deviated building.</p>	<p>1. Industrial clearance application of M/s Raneko Tech. received through the Directorate of Industries &amp; Commerce was closed/unattended by the Puducherry Planning Authority dated 9/11/2020, since the factory failed to attend</p>

			<p>the remarks viz.</p> <p>a. Earlier approved plan has not been submitted.</p> <p>b. Submitted plan is not as per the execution at site</p> <p>2. However, no further action was taken by the Puducherry Planning Authority.</p>
2	Villianur Commune Panchayat	<p>1. For Issuance of the license the Villianur Commune Panchayat considered the applications from the below line departments,</p> <p>a. The Chief Inspector of Factories &amp; Boilers, Puducherry.</p> <p>b. The Director, Department of Science, Technology and Environment, Puducherry.</p> <p>c. The Chief Town Planner, Town and Country Planning Department, Puducherry.</p> <p>d. The Member Secretary, Puducherry Planning Authority, Puducherry.</p> <p>However, below two departments viz. have not issued their consent,</p> <p>a. The Chief Town Planner, Town and Country Planning Department, Puducherry.</p> <p>b. The Member Secretary, Puducherry Planning Authority, Puducherry.</p> <p>2. Thus the Villianur Commune Panchayat had not issued the license to the factory M/s Raneko Tech, Uruvaiayr.</p>	<p>1. The Commune Panchayat has not granted the license for functioning of the factory M/s Raneko Tech.</p> <p>2. Show cause notice has been issued to the factory for violation of norms and was instructed not to operate the factory until valid license is obtained.</p>
3	Chief Inspector of	1. The factory was registered and license was issued under the Factories Act 1948	No adverse remarks.

	Factories and Boilers	<p>vide No. PY-4817 and PVC871.</p> <p>2. Factory license was granted to the factory for carrying out the manufacturing of High Impact Polystyrene Sheets (HIPS) - Trays and containers by engaging a maximum of 25 nos. of workers and installed motive power not exceeding 460 HP.</p> <p>3. The license was issued in 2020 and is valid up to 2021.</p>	
4	Puducherry Pollution Control Committee	<p>1. As per the Town and Country Planning Department, Master plan the industry location is classified as land use 'Industrial' and the complainant's house is classified as land use 'Residential'.</p> <p>2. The Noise level in the border of the complainant's house premises during Day and Night time are found to be higher in the range of 4-8 dB(A) and 6-7 dB(A) then the standard prescribed limit for residential area.</p> <p>3. Since, the complainant house is located in eastern side of the unit, the effect of noise is felt in the residential area, but the industry is operating well below the norms prescribed for industrial area.</p> <p>4. However, during the joint inspection they have informed recommendations to be followed for management of noise control.</p> <p>5. Given below are the recommendations for improvement of noise control</p> <p>a. Power press punching machine shall be moved to western side room and proper acoustic doors, anti vibration pads shall be provided to mitigate noise levels. Power press punching machine shall be operated during day time only.</p>	<p>1. Based on Public Petition submitted by Thiru. M. Ezhumalai (Applicant) - the authority inspected and given Consent to Establish (CTE) on 28.4.2021.</p> <p>2. However, the Puducherry Pollution Control Committee has not yet approved the Consent to Operate (CTO) which was submitted on 22.11.2021.</p>

	<p>b. Grinding machines in first floor shall be operated in day time only.</p> <p>c. No new machineries shall be added, modified by the unit so to produce excess noise disturbing the nearby resident without obtaining prior consent form the Puducherry Pollution Control Committee.</p>	
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Conclusion:

On perusal of the observations and remarks by the line departments,

1. As per the observations of Puducherry Planning Authority the factory is operating in the earmarked industrial zone. However, it is located in an unauthorized deviated building. Owing to this and other queries unattended by the factory, the Puducherry Planning Authority had not issued any license and had closed the matter.
2. The Villianur Commune Panchayat has not issued the license to the factory M/s Raneko Tech. since they did not get approval from the two departments, viz.
  - a) The Chief Town Planner, Town and Country Planning Department, Puducherry.
  - b) The Member Secretary, Puducherry Planning Authority, Puducherry.The show cause notice was issued to the factory by the Villianur Commune Panchyat on the basis of petition submitted by Thiru. Ezhumalai to the Deputy Collector along with the other departments concerned.
3. The Puducherry Pollution Control Committee has prescribed certain recommendations to the factory for noise management.
4. Therefore, on perusal of the reports/observations of the line departments it is stated that the factory M/s Raneko Tech being 7<sup>th</sup> respondents need to implement the rectification/correction measures suggested by the line departments and also to obtain the valid licenses by attending all queries.

*Rishita*

(RISHITA GUPTA I.A.S.)  
SUB COLLECTOR (REVENUE) SOUTH

PUDUCHERRY PLANNING AUTHORITY  
JAWAHAR NAGAR, BOOMIANPET,  
PUDUCHERRY

No.7567/PPA/Z(IND/VCP)/2021

7260



To

The Sub Collector (Rev) South,  
O/o the Sub Collector (Revenue) South,  
Villianur, Puducherry.

Sir/Madam,

Sub: Puducherry Planning Authority – Facts on the functioning of M/s.Raneko Tech at  
R.S.No.23/4, Mangalam Road, Uruvaiyaru – reg.

Ref: Filed visit notice No.006/SCRS/PP/A5/2021 dt:16.11.2021 of the office of the Sub  
Collector (Revenue) South.

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As desired during the joint field visit held on 23.11.2021, the facts related to Puducherry  
Planning Authority in respect of the functioning of M/s.Raneko Tech at R.S.No.23/4, Mangalam  
Road, Uruvaiyaru is as follows:

(1) The said industry falls in the land bearing R.S.No.23/4 of Uruvaiyaru Revenue Village,  
Villianur Commune Panchayat, Puducherry. The said site has been earmarked for 'Industry' in  
the Comprehensive Development Plan for Puducherry – 2036, wherein as per Section (9) (III)  
Industrial Zone, 'Industrial buildings' are permitted as per the Puducherry Building Bye laws and  
Zoning Regulations, 2012. The industry is functioning in the said location in an unauthorisedly  
deviated building.

(2) The industrial clearance application of M/s.Raneko Tech received through the Directorate  
of Industries & Commerce vide application No.34/DI&C/IGB-VCP/20-21 dt:07.08.2020, was  
closed by this Authority (letter dt:09.11.2020), since the applicant failed to attend this  
Authority's remarks as below: -

- Copy of earlier approved plan has not been submitted.
- Submitted plan is not as per the execution at site.

Yours faithfully,

(V.BHUVANESWARAN)  
MEMBER SECRETARY

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VILLIANUR COMMUNE PANCHAYAT  
VILLIANUR

F.No.20-1/VCP/Lic/MC/2021 /461

Dt.24.11.2021.

To,

The Sub Collector Villianur (South)  
Villianur – Puducherry -605 010.



Madam,

**Sub:-** VCP – Joint Inspection to M/s.RANECO TECH., Industry at R.S.No.23/4A at Uruvaiyar Revenue Village – Report from Commune Panchayat angle Submitted – Regarding.

Adverting to the above subject, I the Commissioner on the Instruction of Sub-Collector Villianur (South) jointly with the Officers of line department inspected M/s.RANECO TECH., at R.S.No.23/4A Manglam Road, Uruvaiyar Village, Villianur Commune Panchayat on 23.11.2021 at 15.00 hrs in connection with the Application made to Hon'ble NGT Chennai No215/2021(S2). The facts of Issues pertain to Villianur Commune Panchayat in respect of the above case is submitted as hereunder.

1. The Individual application for license in favour of M/s.RANECO Tech., Industry at R.No.23/4A Uruvaiyar Revenue Village, Villianur Commune Panchayat was forwarded by the Industrial Guidance bureau of Department Industries and Commerce vide its No.34/1/IGB/20-21 dt.07-08-2020 (copy enclosed).
2. This Commune Panchayat has to consider the application by obtaining necessary clearances from the following Line Departments:-
  - a). Chief Inspector of Factories & Boilers, Puducherry.
  - b). The Director, Department of Science, Technology and Environment Puducherry,
  - c). The Chief Town Planner, Town and Country Planning Department, Puducherry.
  - d) The Member Secretary, Puducherry Planning Authority, Puducherry.
3. Consequently, the following line departments had communicated their clearances.
  - i). Chief Inspector of factories Vide No.10-8871/CIF & B /A6/ 2020 dt.12.10.2020
  - ii). Department of Science and Technologies Environment and Pollutions Committee Puducherry vide No.5568/PPCC/CTE-NOC/MCP/JE-1/2021 /503, dt.28-04-2021.

4. However, the remaining below mentioned departments have not cleared with their approval/consent.

- a). The Chief Town Planner, Town and Country Planning and
- b). The Member Secretary, Puducherry Planning Authority, Puducherry

5. In view of the above circumstance this Commune Panchayat has not Issued any License to M/s. RANEKO Tech., No.23/4A at Uruvaiyar Revenue Village, Villianur Commune as on date.

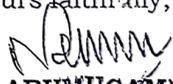
6. As regards to the petition dt.16.03.2021 made by Thiru.Elumalai S/o.Mangini Gounder, No.72, Manjalai Street, Uruvaiyar, Mangalam Post against the M/s. Raneko Tech Industries for its illegal functioning and noise pollution a Show Cause Notice was served to the proponent for violation (copy enclosed) and Instructed not to operate Industry until valid licence is granted (Copy enclosed).

7. In view of the above it is submitted that this commune Panchayat has not granted licence to M/s. Raneko Tech, No.24A, Uruvaiyar, Mangalam Village, Villianur Commune Panchayat. Also necessary action was taken on the petition submitted by the petitioner Thiru.Elumalai S/o. Manjini Gounder, Uruvaiyar.

8. Hence, the contention of the petitioner of action not taken by the commissioner is not tenable, incorrect and false and the same is liable to be dismissed.

9. With the above, I submit this report for kind perusal.

Yours faithfully,

  
(D.ARUMUGAM)  
COMMISSIONER

**Copy Submitted to:-**

1. **The Designated Officer**  
Villianur Commune Panchayat Council
2. **The Deputy Director(RD)**  
Local Administration Department,  
Puducherry



PY-4817/CIF&B/A6/2021  
GOVERNMENT OF PUDUCHERRY  
OFFICE OF THE CHIEF INSPECTOR OF FACTORIES AND BOILERS

Puducherry, the 23-11-2021

Sub:- REPORT OF INSPECTION CONDUCTED IN M/s. RANEKO TECH,  
URUVAIYAR, PUDUCHERRY

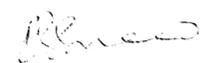
Ref:- Letter No. 006/SCRS/PP/A5/2021 dated 16-11-2021 from Revenue  
Officer, Office of the Sub Collector (Revenue) South.

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With reference to the subject cited above, as part of team inspection, the factory, viz., M/s. Raneko Tech located at R.S. No.23/4, Mangalam Road, Uruvaiyar, Villianur Commune, Puducherry was inspected by the Inspector of Factories concerned at 03 00 p.m. on 23-11-2021.

During the inspection, the following points were observed:-

- (i) The factory was registered and licenced under the Factories Act, 1948 vide Nos. PY-4817 and PVC871.
- (ii) Factory Licence was granted to the factory for carrying out the manufacturing of High Impact Polystyrene sheets (HIPS) – Trays and Containers by engaging a maximum of 25nos. of workers and installed motive power not exceeding 460HP.
- (iii) Grant of Licence is on 23-10-2020 and is currently valid upto 31-12-2021.
- (iv) At the time of inspection, the factory is found working with 19nos. of workers.

  
(R.B.GNANAVELOU)  
INSPECTOR OF FACTORIES

To  
The Revenue Officer,  
Office of the Sub Collector (Revenue) South.  
Puducherry.

No.5568/PPCC/SDM - REP/VCP/JE-I(DSTE)/2021/1461  
GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY-5  
Phone : (0413) 2201256 ; Fax : (0413) 2203494  
E mail: [dste.pon@nic.in](mailto:dste.pon@nic.in) ; [ppcc.pon@nic.in](mailto:ppcc.pon@nic.in)  
\* \* \*

Puducherry, the 25 NOV 2021

✓ To

The Sub Collector (Revenue) South,  
Villianur, Puducherry

Sir,

Sub: PPCC – NGT case OA No. 215 of 2021 (SZ) against M/s. Raneko Tech,  
Uruvaiyar, Mangalam Main Road, Puducherry – Inspection Report  
furnished.

Ref: (i) Field visit notice received from Office of The Sub Collector  
(Revenue) South, Puducherry vide No. 006/SCRS/PP/A5/2021 dated  
16.11.2021.

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With reference to the above subject, inspection was carried out on 23.11.2021 and  
Inspection report is enclosed for information please.

Yours Sincerely,

(SMITHA.R, I.A.S)  
MEMBER SECRETARY  
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Copy to: -

Guard File.

14/12/2021 18:30

**GOVERNMENT OF PUDUCHERRY**  
**DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT**  
**PUDUCHERRY POLLUTION CONTROL COMMITTEE**  
**III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY-5**  
**Phone : (0413) 2201256 ; Fax : (0413) 2203494**  
**E mail: dste.pon@nic.in ; ppcc.pon@nic.in**  
\* \* \*

INSPECTION REPORT

1. Name & Address of the Industry : M/s. Raneko Tech  
R.S.No.23/4A, Mangalam Road, Uruvaiyar,  
Villianur commune.
2. Product : Plastic Tray
3. Size : Small
4. Category : Green
5. Purpose of inspection : Inspection was carried out based on the Hon'ble NGT order dated 25.10.2021 in OA No. 215 of 2021 (SZ) filed by applicant Thiru. Elumalai, residing in the eastern side of the premises of the unit. Applicant alleges of noise pollution caused by the factory M/s. Raneko Tech, Uruvaiyar.
6. Date of Inspection : 23.11.2021

7. **Process Description and Process Flow Chart:**

a. The unit is manufacturing Plastic trays by thermoforming method. Polypropylene granules used as raw materials, are fed to sheet extrusion machines and sheets are formed. The sheets are fed to thermoforming machine, where it is heated and pressed to desired shape into trays. The trays / plates are cut, checked and packed. The trays are sent to Cell phone manufacturing industries and plates for hotels for serving and packing food.

b. Raw material → Extrusion → Sheets → Rolled and fed → Thermoforming → Trays → cutting → Packing.

8. **Observations:**

- i. Consent to Establish (CTE) was issued on 28.04.2021. The unit has applied for Consent to Operate (CTO) on 22.11.2021. It is yet to be issued.
- ii. In day time all machineries were operated.
- iii. In night time all machineries were operated except grinding machines located in first floor.
- iv. As informed by the project proponent, in first floor Small Extruder and associated cooling tower machine are not in operation due to inefficiency of the machines.
- v. The unit has installed power press punching machine which produces noise during punching of holes in trays.
- vi. Noise monitoring was carried out by M/s. Chennai Mettex Lab Private Limited (MoEF&CC, GoI recognized laboratory) during day and night time near factory and near residence to verify the noise levels. Noise test were carried out during Machinery ON and OFF condition.
- vii. As per Town and Country planning Department, Master plan the industry location (R.S. No) is classified as land use 'Industrial' and the complainants house is classified as land use 'Residential'.

9. **Inference from Noise Monitoring report:**

- i. During day time machinery ON condition the noise levels (decibel levels) around the industry premises is found to be between Leq – 58.4 – 60.2 dB (A) which is below the limit of 75 dB(A) notified for Industrial Area in Ambient Air Quality Standard in respect of Noise.
- ii. During night time machinery ON condition the noise levels (decibel levels) around the industry premises is found to be between Leq – 58.4 – 60.5 dB (A) which is below the limit of 70 dB(A) notified for Industrial Area in Ambient Air Quality Standard in respect of Noise.
- iii. During day time machinery ON condition the noise levels (decibel levels) around the residential premises of complainant is found to be between Leq – 59.3 – 63.9 dB (A) which is above the limit of 55 dB(A) notified for residential area in Ambient Air Quality Standard in respect of Noise.
- iv. During night time machinery ON condition the noise levels (decibel levels) around the residential premises of complainant is found to be between Leq – 51.3 – 51.9 dB (A) which is above the limit of 45 dB(A) notified for residential area in Ambient Air Quality Standard in respect of Noise.

10. **Conclusion from Noise Monitoring report:**

- i. The Noise levels in the border of the industry premises during Day and Night time are found to be within the prescribed standard limit for Industrial area.
- ii. The Noise levels in the border of the complainant's house premises during Day and Night time are found to be higher in the range of 4 – 8 dB (A) and 6 – 7 dB (A) respectively than the prescribed standard limit for residential area.
- iii. Since the complainant house is located in eastern side of the unit, the effect of noise is felt in the residential area, but the industry is operating well below the norms prescribed for industrial area.
- iv. As per The Noise Pollution (Regulation and Control) Rules, 2000 rule 7 (1) states that:  
*"A person may, if the noise level exceeds the ambient noise standards by 10 dB (A) or more given in the corresponding column against any area/zone, make complaint to the authority"*.
- v. As per the above clause, the noise level in the complainants house exceeds around 7 dB (A) is found to be less than 10 dB (A) exceedance prescribed for residential zone during day and night time.
- vi. As a relief measure for the complainant's noise allegation the following remedial measures are suggested.

11. **Recommendations to Industry:**

- i. The unit has to improve on following noise control measures:
  - a. Power press punching machine shall be moved to western side room and proper acoustic doors, anti vibration pads shall be provided to mitigate noise levels. Power press punching machine shall be operated during day time only.
  - b. Grinding machines in first floor shall be operated in day time only.
  - c. No new machineries shall be added, modified by the unit so to produce excess noise disturbing the nearby resident without obtaining prior consent from Pudukcherry Pollution Control Committee.

Signature :   
Name & Designation : (N.PRABHU)  
of the Inspection Officer(s) JUNIOR ENGINEER

  
(V.R.SUMATHI)  
SCIENTIST  
LABORATORY DIVISION

**GOVERNMENT OF PUDUCHERRY**  
**DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT**  
**PUDUCHERRY POLLUTION CONTROL COMMITTEE**  
3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 5  
Phone : (0413) 2201256 ; Fax : (0413) 2203494  
\*\*\*

No.5568/PPCC/CTE-NOC/MCP/JE-I/2021/503

Puducherry, the 28 APR 2021

**CONSENT TO ESTABLISH  
(NOOBJECTION CERTIFICATE FROM POLLUTION ANGLE)**

Sub: PPCC – NOC / Consent to Establish – M/s. Raneko Tech, Villianur Commune Panchayat, Puducherry – Issued.

Ref: (i) DIC Lr.No.34/DI&C/IGB-VCP/20-21 dated 07.08.2020 along with consent fees.  
(ii) Online Application No. 162284 along with consent fees dated 04.08.2020.  
(iii) This Office letter No. 5568/NOC/VCP/EE/2008/704 dated 22.09.2020.  
(iv) Inspection dated 09.11.2020 and Noise Monitoring Report dated 16.11.2020.  
\* \* \*

The Puducherry Pollution Control Committee has No Objection in according clearance to M/s. Raneko Tech located at R.S.No. 23/4A, Mangalam Road, Villianur Commune, Puducherry for manufacture / activity of “Plastic Trays – 2,00,000 Nos/Annum” and Consent is hereby issued to establish the unit under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules and orders made there under subject to the following conditions:

**I Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.**

**II**

a) Size	:	Small
b) Category	:	Green
c) Location	:	Industrial
d) Area	:	1860 Sq.mts

**III SPECIFIC CONDITIONS:**

1. There shall be no trade effluent and air emission generated from process.
2. The sewage generated shall be disposed through septic tank and soak pit of adequate size.
3. Proper housekeeping shall be maintained.
4. Entire operation shall be carried out within closed premises.
5. The following noise control measures shall be scrupulously followed and there shall be no deviation to avoid noise related complaints:
  - a. Cooling tower shall be placed in North east to North west side.
  - b. Glass windows near complainant house in eastern shall be closed.
  - c. Grinding machines are installed in first floor shall be covered with GI sheet and maintained as separate room to control noise.
  - d. Entrance area shall be covered with PP sheet.
  - e. Silencer shall be fixed for all air exhaust lines.
  - f. Grinding machine attached with extruder in ground floor shall be moved to first floor.
  - g. Manual cutting machine in ground floor shall be integrated with Thermoforming machine.
  - h. Bailing machine shall be located to Southern side of the industrial shed.
6. Noise generated during the process shall be mitigated by providing glass windows and rubber bushes to the machineries. Noise Level should not exceed 75 dB (A) and 70 dB (A) during day and night times respectively.

14/12/2021 18

7. Implementation schedule:

- a. With reference to the Noise Monitoring Report vide reference (iv), the unit within 1 month shall carry out additional noise control measures or alter the operation sequence of machineries to bring down the noise levels in the factory which can cause reduction of noise levels in the residential house next to the industry. The Noise levels shall meet permissible noise levels prescribed for residential area in the residential house next to the unit.
- b. If the unit fails to implement the above condition within stipulated time this CTE will be revoked without any further notice.

IV **GENERAL CONDITIONS:**

1. The applicant shall take all possible measures to create pollution free surroundings.
2. The applicant shall not undertake any expansion, modifications, diversification, or change of location without prior clearance from this Committee.
3. Puducherry Pollution Control Committee reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to modify, revoke or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the NOC granted are not fulfilled.
4. The above conditions may be modified or additional ones may be prescribed by this authority from time to time.
5. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

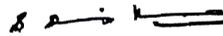
V **Validity & Report Submission:**

1. This consent is valid for a period of one year only i.e., 30.04.2022.
2. The unit will be considered for issue of Consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 after complying with the implementation schedule of clause III (7) above.
3. The unit shall get prior consent from this authority before installation of any D.G set.

VI **Conditions for better Environmental Management:**

Energy conservation measures like installation of energy efficiency lighting like LED, etc. for lighting the areas inside and outside the building should be integral part of the design. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid toxic contamination.

For & on behalf of PPCC,



(S. DINESH KANNAN, I.F.S)  
MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

To  
Tmt. Vanitha Nalini  
(Proprietor of M/s. Raneko Tech)  
No. 10, 9<sup>th</sup> Cross, Kurinchi Nagar, Lawspet, Puducherry – 605 008.

0/2   
28/04/21

Copy to:-

1. The Project Manager, Directorate of Industries & Commerce, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Puducherry.
3. Guard File.

S. Babu  
28/4/2021  
**DESPATCHED**  
14/7/2021



# CHENNAI METTEX LAB PRIVATE LIMITED



Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.

## TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s The Member Secretary,  
Pondicherry Pollution Control Committee,  
3rd Floor, PHB Building, Anna Nagar,  
Puducherry- 605005

T.C Date : 24.11.2021

Party's Ref : SRF Date: 23.11.2021

T.C No : CML/21-22/48777

Lab No : 2254014

Date of Receipt : 24.11.2021

Test Completed on: 24.11.2021

Test: Ambient Noise Level Monitoring (Day Time with Machinery OFF Condition)

Monitoring Date: 23.11.2021

Test Method: IS: 9989 - 1981 (Reaff.2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery OFF Condition)	Day Time	Sound Parameters Result in dB(A)					
			Leq	L <sub>10</sub>	L <sub>50</sub>	L <sub>90</sub>	L <sub>min</sub>	L <sub>max</sub>
1	Factory Eastern Side Boundary (Near Canteen)	11.40 to 12.40	58.2	56.6	51.8	49.0	46.0	97.2
2	Factory Eastern Side Boundary (Near EB Room)	11.50 to 12.50	56.3	55.0	51.0	49.0	46.3	95.5
3	Complainant House- Eastern Side	12.10 to 13.10	58.5	56.0	51.0	48.0	43.8	92.0
4	Complainant House- North-East Side	13.10 to 14.10	61.1	61.6	54.7	49.6	44.7	88.9
5	Complainant House- South-West Side.	13.05 to 14.05	65.5	63.5	56.0	49.0	42.2	93.5

**Instrument Details:**

Noise Meter Make: CASELLA, S.No: 2206901 & Noise Meter Make: CASELLA, S.No: 2206936 &

Noise Meter Make: EXTECH, Model: SL- 140804057

Note: Ambient Air Quality Standards in Respect of Noise; Day time shall mean from 6.00 a.m. to 10.00 p.m. As per Ministry of Environment and Forests vide gazette notification dated 14<sup>th</sup> February 2000 and as amended in 11<sup>th</sup> January 2010.

Category of Area	Day Time Limits in dB(A) Leq
Industrial Area	75
Commercial Area	65
Residential Area	55
Silence Zone	50

End of Report



For Chennai Mettex Lab Private Limited,

S. SRI RENGANATHAN  
Technical Manager

NOTE: Any unauthorized alteration, forgery or falsification of the content or appearance of this document is unlawful and offenders will be liable for legal action. Unless otherwise stated the submitted results in this test report refer only to the sample(s) tested and such sample(s) are retained for 15 days only from the completion date of testing, except in case of regulatory samples, which will be retained for a specific period as per statutory requirement; while perishable & environmental testing related remnant samples will be discarded consequent upon completion of testing. Samples are not drawn by us unless otherwise stated. This document cannot be reproduced.

14/12/2021





# CHENNAI METTEX LAB PRIVATE LIMITED



Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.

## TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s The Member Secretary,  
Pondicherry Pollution Control Committee,  
3rd Floor, PHB Building, Anna Nagar,  
Puducherry- 605005

T.C Date : 24.11.2021

Party's Ref : SRF Date 23.11.2021

T.C No : CML/21-22/48781

Lab No : 2254020

Date of Receipt : 24.11.2021

Test Completed on: 24.11.2021

Test: Ambient Noise Level Monitoring (Night Time with Machinery ON Condition)

Monitoring Date: 23.11.2021 & 24.11.2021

Test Method: IS: 9989 - 1981 (Reaff.2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery ON Condition)	Night Time	Sound Parameters Result in dB(A)					
			Leq	L <sub>10</sub>	L <sub>50</sub>	L <sub>90</sub>	L <sub>min</sub>	L <sub>max</sub>
1	Factory Eastern Side Boundary (Near Canteen)	22.37 to 23.37	58.4	58.6	57.2	56.3	55.2	75.1
2	Factory Eastern Side Boundary (Near EB Room)	23.41 to 00.41	60.5	60.7	58.7	57.7	56.4	83.4
3	Complainant House- Eastern Side	22.41 to 23.41	51.3	52.5	55.0	49.0	47.8	69.7
4	Complainant House- North-East Side	23.47 to 00.47	51.9	52.5	51.0	50.0	49.0	66.2
5	Complainant House- South-West Side,	22.43 to 23.43	51.8	52.5	44.0	43.0	42.1	79.2

### Instrument Details:

Noise Meter Make: CASELLA, S.No: 2206901 & Noise Meter Make: CASELLA, S.No: 2206936 & Noise Meter Make: EXTECH, Model: SL- 140804057

Note: Ambient Air Quality Standards in Respect of Noise: Night time shall mean from 10.00 p.m. to 06.00 a.m. As per Ministry of Environment and Forests vide gazette notification dated 14<sup>th</sup> February 2000 and as amended in 11<sup>th</sup> January 2010.

Category of Area	Night Time Limits in dB(A) Leq
Industrial Area	70
Commercial Area	55
Residential Area	45
Silence Zone	40

End of Report

For Chennai Mettex Lab Private Limited,



S. SRI RENGANATHAN  
Technical Manager

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# CHENNAI METTEX LAB PRIVATE LIMITED



Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.

## TEST REPORT

Page No. 1 of 1

ISSUED TO M/s. The Member Secretary,  
Pondicherry Pollution Control Committee,  
3rd Floor, PHB Building, Anna Nagar,  
Puducherry- 605005

T C Date : 24.11.2021

T.C No : CML/21-2248776

Party's Ref : SRF Date: 23.11.2021

Date of Receipt : 24.11.2021

Lab No : 2254013

Test Completed on: 24.11.2021

Test: Ambient Noise Level Monitoring (Day Time with Machinery ON Condition)

Monitoring Date: 23.11.2021

Test Method: IS: 9989 – 1981 (Reaff.2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery ON Condition)	Day Time	Sound Parameters Result in dB(A)					
			Leq	L10	L50	L90	Lmin	Lmax
1	Factory Eastern Side Boundary (Near Canteen)	18.30 to 19.30	58.4	62.0	54.5	53.0	51.2	92.1
2	Factory Eastern Side Boundary (Near EB Room)	16.10 to 17.10	60.2	62.0	57.5	56.0	54.1	81.0
3	Complainant House- Eastern Side	16.15 to 17.15	63.9	59.0	52.5	50.0	46.8	95.7
4	Complainant House- North-East Side	17.18 to 18.18	59.3	60.4	56.0	54.0	51.1	86.4
5	Complainant House- South-West Side,	17.20 to 18.20	61.5	62.0	56.5	51.0	44.5	89.8

Instrument Details:  
Noise Meter Make: CASELLA, S.No: 2206901 & Noise Meter Make: CASELLA, S.No: 2206936 &  
Noise Meter Make: EXTECH, Model: SL- 140804057  
Note: Ambient Air Quality Standards in Respect of Noise; Day time shall mean from 6.00 a.m. to 10.00 p.m. As per Ministry of Environment and Forests vide gazette notification dated 14<sup>th</sup> February 2000 and as amended in 11<sup>th</sup> January 2010

Category of Area	Day Time Limits in dB(A) Leq
Industrial Area	75
Commercial Area	65
Residential Area	55
Silence Zone	50

End of Report



For Chennai Mettex Lab Private Limited.

S. SRI RENGANATHAN  
Technical Manager

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